

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(With appln(s) for deletion of proforma respondents and intervention and interim relief and office report)

WITH
SLP(C) No. 22947-22949/2015
(With appln.(s) for transposition and deletion of proforma respondents and interim relief and office report)

SLP(C) No. 24845-24847/2015
(With Office Report)

SLP(C) No. 31449/2015
(With Office Report)

Date : 03/05/2016 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.(Mentioned by)

Mr. Anurag Pandey, AOR

Ms. Pragya Baghel, AOR

Mr. Kiran Kumar Jaipurjar, AOR

Signature Not Verified

Mr. Amit Pawan, AOR

Digitally signed by

DEEPAK MANSUKHANI

Date: 2016.05.03

For Respondent(s)

16:28:11 IST

Reason:

Mr. Arun K. Sinha, AOR

Mr. Chandra Prakash, AOR

-2-

Mr. Gopal Singh, AOR

Mr. Lakshmi Raman Singh, AOR

Mr. Subhro Sanyal, AOR

Ms. Namita Choudhary, AOR

UPON being mentioned the Court made the following
O R D E R

List the matters on Tuesday, the 10th May, 2016
as first item subject to overnight part heard.

(DEEPAK MANSUKHANI)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER